

(73)

C. A. T. Bench, JAIPUR

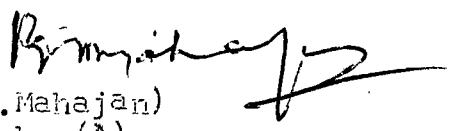
Date of Order

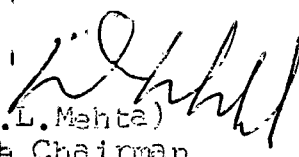
Orders M.F. 188/93

16.4.93

Mr.P.A.Katta - counsel for petitioner.

Heard the counsel for the applicant. Applicant can move a fresh application according to law as the present application has not been decided on merit. The learned counsel for the applicant ^{when the fresh application is filed} submits that the benefit of limitation should be extended. No order can be passed at this stage. It is for him to mention the facts in the ^{fresh} P.A. which he proposes to file and the Court will pass necessary orders in that case. The M.F. is accordingly dismissed.


(B.B. Mahajan)
Member(A)


(D.L. Mehta)
Vice Chairman.

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Dated 24/4/93